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SLP(C)No. 6733 OF 2001

ITEM No.27

Court No. 2

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.6733/2001

(From the judgement and order dated 17/01/2001 in WP 10291/96  
of The HIGH COURT OF MADRAS)

PARVATHI THEATRE

Petitioner (s)

VERSUS

GOVERNMENT OF TAMIL NADU & ORS.

Respondent (s)

(With prayer for interim relief) (With office report)

Date : 30/04/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA  
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. R. Anand Padmanabhan, Adv.  
Mr. Pramod Dayal, Adv.  
Ms. J. Amritha Sarayoo, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

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.SP2

Issue notice. Tag with S.L.P.(C) No.5030/2001.

The status quo as of today shall be maintained, pending  
further orders.

.SP1

(N. Annapurna)  
Court Master

(Shelly Sengupta)  
Court Master